

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:1525

ANSWERED ON:02.12.2014

USE OF ORGANIC FERTILIZERS

Patel Shri Devji Mansingram;Singh Shri Ganesh;Singh Shri Sunil Kumar

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the Government is aware that the farmers are being cheated in the name of organic fertilizers;
- (b) if so, the details thereof;
- (c) whether the Government has a proposal to amend the fertilizer order, 1985; and
- (d) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MOHANBHAI KUNDARIA)

(a) & (b): Fertiliser (Control) Order, 1985 has been promulgated for regulation of quality of fertiliser. Four organic fertilizers namely City Compost, Vermicompost, Phosphate Rich Organic Manure and Organic Manure have been notified so far under the Fertiliser (Control) Order, 1985. No person shall manufacture/import for sale, sell, offer for sale, stock or exhibit for sale or distribute any organic fertilizer which is not notified in the said Order or not of standard prescribe in the said Order. State Governments check the quality of organic fertilizers by drawing samples and testing them in notified laboratories. During last two years three cases have been reported in Karnataka where persons were found selling organic fertilizers, which are not notified in the Fertiliser (Control) Order. Prosecution has been launched against the defaulters in the Court of Law.

(c) & (d): Amendment in the Fertiliser (Control) Order, 1985 is a regular process and is done as and when required.